

The Ministry of Chemical and Fertilizer has to release the subsidy claimed of Rs. 360 crore immediately as post facto approval of Cabinet to save the PSU from closure in this March, 2005 year end.

STATUTORY RESOLUTION

Approving Notification No. 14/2005-Central Excise dated 7th March, 2005

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to move the following resolution:

"In pursuance of sub-section (2) of section 3 of the Central Excise Tariff Act, 1985, this House hereby approves of Notification No. 14/2005-Central Excise dated 7th March, 2005 {G.S.R. 161(e) DATED 7TH March, 2005} which seeks to amend the First Schedule and Second Schedule to the Central Excise Tariff Act so as to maintain the rates of duty in respect of chassis fitted with engines, for certain motor vehicles, whether or not fitted with a cab, falling under Heading No. 8706 and "other woven fabrics of man-made fibers" falling under Tariff Item 58063200 of the First Schedule to the amended Central Excise Tariff Act, 1985 at the same rates as were in force on 27th February 2005."

The question was put and the motion was adopted.

GOVERNMENT BILL

Private Security Guards And Agencies (Regulation) Bill, 1994

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I beg to move for leave to withdraw the Private Security Guards and Agencies (Regulation) Bill, 1994.

The question was put and the motion was adopted.

SHRI SHRIPRAKASH JAISWAL: Sir, I withdraw the Bill.

उपसभाध्यक्ष (श्री दत्ता मेहे): सदन की कार्यवाही दो बजे तक स्थगित की जाती है।

(The House then adjourned for lunch at fifty-four minutes past twelve of the clock.)

The House re-assembled after lunch at two minutes past two of the clock, MR. CHAIRMAN in the Chair.